

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00475/2019**  
**Chandigarh, this the 2<sup>nd</sup> day of July, 2019**

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

Kanti aged 25 years daughter of Ram Abhilash, resident of House No. 37, Street No. 3, Dev Nagar, VPO Gill, District Ludhiana – 141001.

**....Applicant**

**(Present: Mr. G.P. Vashisht, Advocate)**

**Versus**

1. The Union of India through its General Manager, Northern Railway, Baroda House, New Delhi – 110001.
2. The Divisional Railway Manager (P) Northern Railway, Ferozepur – 152001.
3. The Senior Divisional Personal Officer, Northern Railway, DRM Office, Ferozepur Cantt – 152001.

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**Respondents**

**(Present: Mr. Lakhinder Bir Singh, Advocate)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. MA NO. 060/00838/2019 is allowed and the Annexures A-5 and A-6 are taken on record.
2. The present O.A. has been filed by the applicant seeking issuance of a direction to the respondents to grant her the benefit of family pension being the eligible eldest child of the deceased, in terms of Rule 54 of CCS (Pension) Rules, 1964, particularly Rule 9 thereof.
3. Learned counsel submitted that the applicant is the eligible daughter of the deceased employee for getting family pension, after marriage of her elder sister, as per the relevant Pension Rules,

therefore, she be granted the benefit. He further submitted that the applicant, before approaching this Tribunal, moved a representation dated 25.07.2018 (Annexure A-4) to the respondents, which stands unanswered till date. He suffered a statement at the bar that the applicant would be satisfied if a direction is issued to the respondents to take a call and decide her representation in accordance with rules, within a stipulated period.

4. Issue notice to the respondents.

5. At this stage, Mr. Lakhinder Bir Singh, Advocate, appears and accepts notice. He does not object to the disposal of the O.A. in the above terms.

6. In the wake of above, the O.A. is disposed of, in limine, with a direction to the respondents to consider and decide the indicated representation (Annexure A-4) of the applicant in accordance with the relevant rules and law on the subject, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order. The order so passed be communicated to the applicant.

7. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

No costs.

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**  
**Dated: 02.07.2019**

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